

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/1959/202 C.P. (IB)/1064(MB)2023

IN THE MATTER OF

Vichare Loginext Private Limited ... Petitioner

Vs

Vichare Express & Logistics Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 26.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Aniruth Purusothaman (PH)

For the Respondent:

ORDER

1959 of 2024- The prayer in the application is for appointment of Mr. Madan Bajarang Lal Vaishnawa in place of IRP Mr. Vishal Ghisulal Jain. The Ld. Counsel for the Applicant submits that the said appointment stands approved by CoC with 100% voting. In view thereof, Mr. Madan Bajarang Lal Vaishnawa having registration No. IBBI/IPA-001/IP-P-02011/2020-2021/13052 is appointed as RP. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/